

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR,**  
**JABALPUR**

**Original Application No. 78 of 2005**

**Jabalpur, this the 8<sup>th</sup> day of February, 2005**

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Vinit Kumar, S/o. Shri Virendra Kumar,  
Aged 26 years, R/o. A-7, Teacher Colony,  
Deoband, Distt. Saharanpur (UP). .... Applicant

(By Advocate – Shri H.R. Bharti)

**V e r s u s**

1. Union of India, through Secretary (Estt.),  
Ministry of Railways, Railway Board, New Delhi.
2. General Manager, West Central Railway,  
Jabalpur.
3. Member Secretary, Railway Recruitment  
Board, Bhopal, MP. .... Respondents

**O R D E R (Oral)**

**By M. P. Singh, Vice Chairman –**

By filing this Original Application the applicant has claimed the following main relief :

“(I) to direct the respondent No. 3 to offer appointment to the applicant immediately in the post of App. Diesel/Elect. Assistant in view of this having passed/being fit in Class-A-I in distant vision without glasses.”

2. The brief facts of the case are that the applicant has participated in the selection for the post of Apprentice Diesel/Elect. Assistant for category No. 3 as per the advertisement issued in Employment News vide advertisement No. 1/2002. The applicant was declared provisionally successful and was called for psychological test on 7.7.2003. The applicant has been found unfit in vision test and his candidature has been

cancelled. In his regard he has submitted a representation to the respondents on 15<sup>th</sup> April, 2004 (Annexure A-5) which is still pending. Hence, he has filed this Original Application.

3. Heard the learned counsel for the applicant and he has submitted that the applicant will be satisfied if the Original Application is decided at the admission stage itself by directing the respondents to consider his representation dated 15<sup>th</sup> April, 2004 (Annexure A-5) within a time frame manner.

4. Accordingly, we direct the respondents to consider the said representation of the applicant dated 15<sup>th</sup> April, 2004 (Annexure A-5) and also treat this Original Application as a part of the representation and take decision by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. The learned counsel for the applicant is also directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.

  
**(Madan Mohan)**  
Judicial Member

  
**(M.P. Singh)**  
Vice Chairman

“SA”

प्रठांकन सं. ओ/व्या.....जवलपुर, दि.....  
प्रठांकिति: बांगी बाज़ी

- (1) सतिया, बांगी बाज़ी, बांगी बाज़ी, जवलपुर
- (2) लालेक बांगी बाज़ी, बांगी बाज़ी, काउंसल
- (3) फर्यादी बांगी बाज़ी, बांगी बाज़ी, काउंसल
- (4) योगपाल, बोराडा, जवलपुर ज्यार्हांड

सूचना एवं आदेशक वार्तालाई देते  
उप रजिस्ट्रार

*Issued  
On 14.7.05*

*H.R. Bhatt  
R.D. J.D.*